

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

O.A No. 1211/2024

Raja Muzaffar Bhat

..... Applicant

Versus

Union Territory of Jammu & Kashmir & others

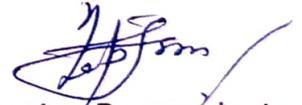
.....Respondents

In the matter of:-

I N D E X

S. No.	Particulars	Page No.
1.	Action Taken Report	1-5
2.	Annexure-I	6-12
3.	Annexure-II	13-14
4.	Annexure-III	15-16
5.	Annexure-IV	17-19
6.	Annexure-V	20-21
7.	Annexure-VI	22
8.	Affidavit	23

FILED BY:-



Answering Respondents

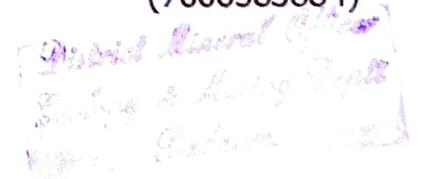
Nadeem Ahmad Bhat

District Mineral Officer, Budgam

(7006583884)

Place: Budgam

Dated: 15/09/2025



**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

O.A No. 1211/2024

Raja Muzaffar Bhat

..... Applicant

Versus

Union Territory of Jammu & Kashmir & others

..... Respondents

In the matter of:

Action Taken Report in terms of order dated 29.07.2025 on behalf of respondent No. 1 & 2 through Geology & Mining Department.

May it please your Lordships;

The answering respondent most respectfully submits as under:-

1. That, the answering respondent holds this Hon'ble Court of Law in high esteem and has highest respect and regard for the orders of this Hon'ble Court.
2. That the above-titled Original Application is pending adjudication before this Hon'ble Tribunal in which the Hon'ble Tribunal vide order dated 29.07.2025 was pleased to pass the following directions: -

"The report of the sub-committee reveals the short-terms- permits are being issued for the mining purpose. The Learned Counsel for the State and also the Officer of the J&K PCC do not dispute that there is no

Handwritten signature and stamp:
 Director Mineral Office
 Geology & Mining Deptt
 Jammu

environmental clearance for carrying out the mining on the basis of these short-term permits. In this regard, the Judgment of the Hon'ble Supreme Court in the matter Noble M. Paikada versus Union of India (2024 SCC OnLine SC 369) and also the order of the Tribunal in the matter Raja Ram Singh v. State of U.P. & Ors. (O.A. No. 462/2023, NGT Principal Bench, April 24, 2024) are relevant.

6. Learned Counsel appearing for respondent nos.1& 2 submits that immediate action will be taken to stop the mining on the basis of such short-term permits and the extent of damage which has been suffered on account of mining on the basis of such short-term permits will be assessed. He submits that an action taken report will be filed within four weeks."

3. That the Superintending Engineer, Hydraulic Circle Budgam, vide communication No. SHE/Bud/DB/2263-65 dated 15.07.2022, endorsed letter No. FSCDN/CS/2765-67 dated 07.07.2022 of the Executive Engineer, Flood Spill Channel Division, Narbal, wherein it was conveyed that officials of Flood Control Department, Geology & Mining, along with representative of M/s NKC Projects Pvt. Ltd., jointly inspected and identified a stretch of Nallah from downstream of Sail Bridge up to upstream of Beerwah Bridge for extraction of Nallah Bed Material for the Srinagar Ring Road Project. Subsequently, vide communications Nos. SHE/Bud/DB/5515-19 dated 18.10.2022 and SEH/Bud/DB/5622-26 dated 21.10.2022, approval was granted for extraction of 15,000 MT of GSB/Nallah muck by M/s NKC Projects Pvt. Ltd. Copies of the said communications are collectively annexed herewith as **Annexure-I**.

4. That thereafter, a meeting of the District Level Single Window Committee (re-constituted vide Government Order No. 1145-JK(GAD) of 2021 dated 28.10.2021) was convened by the Deputy Commissioner, Budgam on 02.11.2022. The Committee, inter alia, resolved as under:-

- a) M/s NKC Projects Pvt. Ltd. along with Geology & Mining Department to jointly survey and identify viable mining sites due to scarcity of material at the project site.

- b) Waiver of consideration cost for dredging of GSB material from Sukhnag Nallah, subject to vetting by Irrigation Department, Narbal Division.
- c) Approval for lifting of 2,00,000 MT of boulders from Sukhnag Nallah by the Superintending Engineer, Irrigation & Flood Control, Budgam.
- d) Any communication/order issued by the Chairman of the Committee to be treated as NOC by all concerned.

A Copy of the said minutes of the meeting dated 02.11.2022 is annexed herewith as **Annexure-II**.

5. That subsequently, the Superintending Engineer, Hydraulic Circle Budgam, vide communication No. SE(Hyd)Bud/2022-23/5971-75 dated 12.11.2022 addressed to Deputy Commissioner, Budgam, with copy to District Mineral Officer, Budgam, recommended extraction of 2,00,000 MT from Sukhnag Nallah, which was endorsed by Deputy Commissioner, Budgam vide No. DCB/PS-Misc/22/1433-35 dated 12.11.2022. Copies of the said communications are collectively annexed herewith as **Annexure-III**.
6. That the Executive Engineer, Flood Spill Channel Division, Narbal, again vide communication No. FSCDN/CS/8602-05 dated 11.03.2024, intimated that 5,00,000 MT of material was available at downstream and upstream of Kangripora Bridge from Sukhnag Nallah, as reflected in the authenticated geo-coordinated site plan. The said communication was endorsed by Assistant Commissioner Revenue, Budgam, to District Mineral Officer, Budgam, vide No. DCB/SQ/2023-24/5619-21 dated 12.03.2024. Copies of the said communications are collectively annexed herewith as **Annexure-IV**.
7. That based on identification of sites by Flood Control Division, Narbal, and considering the emergent nature of Srinagar Semi-Ring Road Project, District Mineral Office, Budgam, issued 99 Disposal Permits in favour of M/s NKC Projects Pvt. Ltd. and M/s Rajender Infrastructure (executing agencies of NHA I for Phase-I & II respectively) for a

Handwritten signature
 District Mineral Officer
 Geology & Mining Dept
 Budgam

cumulative quantity of 4,94,194 MT between 01.08.2022 and 24.10.2024. It is submitted that these were Disposal Permits issued under proviso (iii) of Rule 56 of the J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, which are exempt from Environmental Clearance as per MoEF&CC Notification S.O.1224(E) dated 28.03.2020 (Appendix-IX, Item 7).

Additionally, 86 Disposal Permits were issued in favour of executing agencies such as R&B, PMGSY, JKPCC etc., for 1,39,778 MT between 2020 and October 2024.

8. That in compliance to the Hon'ble Tribunal order dated 29.07.2025, it is submitted that the last disposal permits for lifting of RBM from Sukhnag Nallah were issued in favour of Executive Engineer, R&B Division Budgam on 22.10.2024 with a validity of 14 days with effect from 23.10.2024 to 05.11.2024 and M/s NKC Projects Private Ltd. on 24.10.2024 with a validity of 20 days w.e.f 24.10.2024 to 12.11.2024. Both the disposal permits were held in abeyance by the District Mineral Officer, Budgam vide order no. DMO/Bud/DGM/F-21/2913-21 dated 29.10.2024 and extraction of minerals from Sukhnag Nallah on the basis of these disposal permits was stopped abruptly. A copy of the said order 29.10.2024 is enclosed here with as **Annexure-V**.

9. That it is respectfully submitted that at present, no mining is being carried out on the basis of Short-Term Permits and no fresh Disposal Permits have been issued. Further, all mining activities in Sukhnag Nallah stand stopped.

10. That it is apt to mention herein that the District Mineral Officer, Budgam has also taken stringent action against illegal mining under law. From January 2024 to August 2025, 215 vehicles have been seized, penalties amounting to Rs. 29.36 lakhs realized, and 26 FIRs lodged against habitual offenders. Surprise inspections and raids are being conducted regularly to check illegal mining.

11. That, in further compliance with the directions of the Hon'ble Tribunal Dated: 29.07.2025, the Deputy Commissioner, Budgam (Respondent No. 2), vide Order No. DCB/ARA/CC/2025/1572-78 dated 27.08.2025, has constituted a Committee to assess the damages caused due to Mining in Sukhnag Nallah. The said Committee is presently carrying out the assessment, and its report shall be filed immediately upon completion. A copy of the said order 27.08.2025 is enclosed here with as **Annexure-VI**.
12. An affidavit in support of the Action Taken Report, duly sworn is annexed herewith.

In the premises of:-

It is, therefore, most respectfully prayed that keeping in view the submissions made herein in above and those to be urged at the time of hearing, the Hon'ble Tribunal may very kindly be pleased to accept the Action Taken Report and dismiss the instant original application.

Place: Budgam
Dated: 16/09/2025


Answering Respondents
Nadeem Ahmad Bhat
District Mineral Officer, Budgam
(7006583884)

*District Mineral Offices
Geology & Mining Deptt
Budgam.*

ANNEXURE-I

192

Govt. of Jammu & Kashmir

OFFICE OF THE SUPERINTENDING ENGINEER, HYDRAULIC CIRCLE BUDGAM

The Chief Engineer,
Kmr Jal Shakti Deptt. (Irri. & FC) ,
Srinagar ,

No:-SEH/Bud/DB/ 2263-65
Date:- 15 - 7 - 2022

Sub:-Construction of Four Lane Ring Road /Bypass around Srinagar City from 0+000 to
KM 42+100 (Phase-I) under BHARATMALA PARIYOJANA on EPC MODE
reg:- Disposal permit for Dredging of surplus flood material.

Ref:-Executive Engineer, FSC Division Narbal's letter No:-FSCDN/CS/2765-67,
dated:- 07-07-2022.

Sir,

Kindly refer Executive Engineer, FSC Division Narbal's letter No. regarding the
subjected matter addressed to this office and a copy of the same endorsed to your office
as well. In this context, the concerned Executive Engineer has reported that a joint
inspection was conducted by the concerned Assistant Executive Engineer along with the
District Mineral Officer Budgam and the Manager of Ring Road Mr. Deepak Pradan. During
the visit, a stretch of Nallah from D/S of Sail Bridge upto U/S of Beeru Bridge was
identified for extraction of Nallah Bed material. It was also decided that a detailed
survey of the area shall be conducted jointly by the field staff of this department,
representatives of Geology and Mining Department and NKC PROJECTS PVT LTD to
finalize the extraction mechanism, carriage plan etc. the Executive Engineer also reported
that it was emphasized to the executing agency that keeping in view recent observations
from the Hon'ble High Court and various environmental watch dog groups, the extraction
of the material shall have to be strictly carried out in line with the mining plan which shall
be approved by the department and extraction shall have to be strictly confined to the
central cunnette only and all the suggestions were agreed upon during the joint inspection
by the executing agency.

The concerned Executive Engineer recommended that the necessary NOC to the
executing agency may be given for extracting Nallah Bed material from Sukhnag Nallah
with the following riders:-

1. The work shall in no case disturb/damage monolithic structure of the protection
bunds and in no way disturb water way of the Nallah.
2. The excavated material shall be strictly utilized under prescribed rules and strictly
for the said work only.
3. The requisite royalty for the above mentioned quantity shall be deposited in the
Government chest under prescribed rules and a copy of GR be made available to
your office before commencement of the work.
4. The permission shall be granted only after getting permission from Geology and
Mining Department.

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5. The executing agency shall be themselves responsible for keeping record of disposal site/sites and shall strictly monitor the disposal mechanism upto the desired dumping sites.
6. The area from which GSB are extracted shall be dressed after completing the work in line with the requirements of the department.
7. The executing agency shall strictly adhere to the mutually agreed mining plan.
8. The extraction in no way shall damage the Geographical profile of the Nallah.
9. The extraction shall be carried under the close supervision of the field staff of our department.
10. Before finalizing the mining plan, a rough quantum of the material to be extracted from the Nallah Sukhnag may be communicated by your end.
11. A Liason Officer may be designated by the executing agency to ensure proper and meaningful communication between various parties.

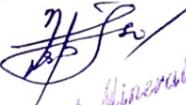
The report is submitted for favour of further necessary action at your end please.

Yours faithfully,


Superintending Engineer
Hydraulic Circle Budgam

Copy to the:-

1. Executive Engineer, FSC Division Narbal for information.
2. District Mineral Officer, Budgam for information.
3. File


District Mineral Officer
Geology & Mining Deptt.
Budgam



GOVT. OF JAMMU & KASHMIR
OFFICE OF THE EXECUTIVE ENGINEER FLOOD SPILL CHANNEL DIVISION NARBAL
Fax/Phone: 01951-260223 Email: floodspillchannelnarbal@gmail.com

The Superintending Engineer,
Hydraulic Circle,
Budgam.

No: - FSCDN/CS/2765-67
Dated: 07/07/2022.

Sub: Construction of Four Lane Ring Road/Bypass around Srinagar City from 0+000 to KM 42+100 (Phase-I) under BHARATMALA PARIYOJANA on EPC MODE reg:- Disposal permit for dredging of surplus flood material.
Ref: (1) District Development Commissioner, Budgam's letter No. DDCB/Dev/Demand/2786-87, dated: 14/06/2022.
(2) Deputy Commissioner Budgam's letter No. DCB/LAS/022/1826-30, dated: 09/06/2022.

Sir,

In this connection, it is to report a joint inspection was conducted by the Assistant Executive Engineer concerned along with the District Mineral officer Budgam and the Manager of Ring Road Mr. Deepak Pradan. During the visit, a stretch of Nallah from D/S of Sail Bridge upto U/S of Beeru Bridge was identified for extraction of Nallah Bed material in question. It was also decided that a detailed survey of the area shall be conducted jointly by the field staff of this department, representatives of Geology and Mining Department and NKC PROJECTS PVT LTD to finalise the extraction mechanism, carriage plan etc. But it was emphasized to the executing agency that keeping in view recent observations from the Hon'ble High Court, and various environmental watch dog groups, the extraction of the material shall have to be strictly carried out in line with the mining plan which shall be approved by the department, and extraction shall have to be strictly confined to the central cunette only. All these suggestions were agreed upon during the joint inspection by the executing agency.

As such it is recommended that the necessary NOC to the executing agency may be given for extracting Nallah Bed Material from Sukhnag Nallah, with the following riders:-

1. The work shall in no case disturb/ damage monolithic structure of the protection bunds and in no way disturb water way of the nallah.
2. The excavated material shall be strictly utilized under prescribed rules and strictly for the said work only.
3. The requisite royalty for the above mentioned quantity shall be deposited in the government chest under prescribed rules and a copy of GR be made available to this office before commencement of the work.

[Handwritten Signature]

*Mineral Officer
& Mining Deptt
Budgam.*

[Handwritten Signature]



GOVT. OF JAMMU & KASHMIR
 OFFICE OF THE EXECUTIVE ENGINEER FLOOD SPILL CHANNEL DIVISION NARBAL
 Fax/Phone: 01951-260223 Email:floodspillchannelnarbal@gmail.com

4. The permission shall be granted only after getting permission from Geology and Mining Department.
5. The executing agency shall be themselves responsible for keeping record of disposal site/sites, and shall strictly monitor the disposal mechanism upto the desired dumping sites.
6. The area from which GSB are extracted shall be dressed after completing the work in line with the requirements of the department.
7. The executing agency shall strictly adhere to the mutually agreed mining plan.
8. The extraction in no way shall damage the Geographical profile of the Nallah.
9. The extraction shall be carried under the close supervision of the field staff of our department.
10. Before finalizing the mining plan, a rough Quantum of the material to be extracted from the Nallah Sukhnag may be communicated to this end.
11. A liason officer may be designated by the executing agency to ensure proper and meaningful communication between various parties.

Yours faithfully,

[Signature]
 Executive Engineer,
 Flood Spill Channel Division,
 Narbal.

Copy to the:-

1. Chief Engineer, Kashmir Irrigation & FC Department Srinagar for information.
2. Assistant Executive Engineer, Flood Spill Channel Sub-Division Narbal for information. This is with reference to his letter No. FSC/SDN/175, dated: 05/07/2022.
3. File

[Signature]
 District Mineral Officer
 Geology & Mining Deptt
 Budgam

JL
196

Government of Jammu and Kashmir

Office of the Superintending Engineer, Hydraulic Circle Budgam

Tel./Fax No.01951-255622, E-mail: seh@hydraulicbudgam@gmail.com

District Development Commissioner,
Budgam

No:-SEH/Bud/DB/ 5515-19

Date:- 18 - 10 - 2022

Subject- Construction of four lane Ring Road/Bypass around Srinagar city from Km 0+000 to Km 42+100 (Phase-I) under NHDP phase VII in the UT of Jammu & Kashmir under Bharatmala Pariyojana on EPC Mode-Reg. Short term Disposal permit for GSB/Nallah Muck to be utilized for construction of Ring Road/Bypass around Srinagar City.

Ref:- Executive Engineer FSC Division Narbal's No:-FSCDN/CS/6323-29 dated:-08-10-2022.



Sir,

Apropos to the subject cited above, the Executive Engineer Flood Spill Channel Division Narbal vide his letter No:-FSCDN/C/4866-72 dated:-31.08.2022 (Copy enclosed) has stated that the short term disposal permit in favour M/S NKC Projects Pvt.Ltd for extraction of GSB/Nallah Muck to be utilized for construction of Ring Road around Srinagar city in District Budgam hasn't been accorded by District Mineral Officer Budgam so far, the matter was brought to your kind notice by the Executive Engineer and subsequently it was decided to allow M/S NKC Projects Pvt Ltd to extract the GSB/Nallah Muck, so that work on the prestigious project for construction of Ring Road doesn't hamper.

It is as such requested that the directions may be issued to the District Mineral Officer Budgam to allow M/S NKC Projects Pvt.Ltd to extract the GSB/Nallah Muck to the tune of approved 15000Mt in Shaliganga Nallah subject to following rigers.

1. The overall mining is regulated by Geology & Mining Department under provision of SRO-105-2016 and its upto date amendments.
2. The requirements of mining plan, environmental clearance and consent to operate (if mandatory) may be secured from M/S NKC Projects. Soft copy of the plan shall be submitted to Executive Engineer, FSC Division Narbal by M/S NKC Projects. The boundary of the proposed mining plot shall be clearly demarcated before actual extracts.
3. The list of Machinery/vehicles required to extract and ferry the material from Nallah site to the construction site must be provided by M/S NKC Projects
4. The mining be allowed only during day time upto 6.00 pm only and no mining shall be permitted during night hours.
5. The agency will be entirely responsible for any damage to the embankments or any other infrastructure of the department, in case of any collateral damage to the embankment or any other hydraulic structure, the agency shall be responsible for its restoration and repairs before continuing its job.

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[Handwritten Signature]
District Mineral Officer
Geology & Mining Dept
Budgam

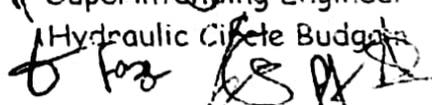
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S. P. Singh

6. Strict linear cutting is allowed and considerable buffer zones on the either sides of the water course shall be maintained.
7. Maximum depth of mining may be restricted to 0.80 meters of size of Shoal deposition in consultation with Assistant Executive Engineer concerned of this department.
8. It must be ensured that flow of water D/S doesn't affect any PHE/Irrigation supply to farmers. A safe minimum distance of 200mtrs shall be maintained from any hydraulic structure near the mining block.
9. M/S NKC Projects will be indemnify the Irrigation & FC Department from any damages to the public, life and property nearby.

Apart from above, it is reiterated that the agency M/S NKC Projects Pvt. Ltd is liable to pay consideration cost (Basic cost of material) in addition to royalty charges and since the Geology & mining Department is primary stake holder for regulating minor mineral extraction including realization of revenue.

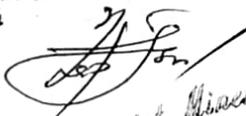
Report submitted for your kind information and necessary action at your end please.

Yours faithfully

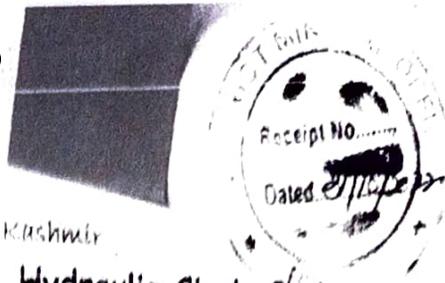

 Superintendent Engineer
 Hydraulic Circle Budgam


Copy to the:-

1. Chief Engineer, Kmr Jal Shakti Deptt. (Irri. & FC) , Srinagar for information.
2. Joint Director Geology and Mining Kashmir for information and n/a
3. Executive Engineer FSC Division Narbal for follow up.
4. District Mineral Officer Budgam for necessary action.


 District Mineral Officer
 Geology & Mining Deptt
 Budgam

198



Government of Jammu and Kashmir
Office of the Superintending Engineer, Hydraulic Circle Budgam
Tel./Fax No. 01951-255022, E-mail: sehycirclebudgam@gmail.com

The District Development Commissioner,
Budgam,

No:- SEH/Bud/DB/ 5622-26

Date:- 21-10-2022

Subject- Construction of four lane Ring Road/Bypass around Srinagar city from
Km 0+000 to Km 42+100 (Phase-I) under NHDP phase VII in the UT of
Jammu & Kashmir under Bharatmala Pariyojana on EPC Mode-Reg.
Short term Disposal permit for GSB/Nallah Muck to be utilized for
construction of Ring Road/Bypass around Srinagar City. ✓

Ref:- This office letter No:- SEH/Bud/DB/5515-19, dated:- 18-09-2022.

Sir,

Kindly refer to this office above referred letter wherein the extraction of the
material was proposed to be taken out from Shaliganga Nallah due to error while as the
actual extraction zone is proposed to be Sukhnag Nallah.

It is requested that necessary correction may kindly be considered in this matter.

Yours faithfully,


Superintending Engineer
Hydraulic Circle Budgam.

Copy to the:-

1. Chief Engineer, Kmr Jal Shakti Deptt. (Irri. & FC) , Srinagar for information.
2. Joint Director Geology and Mining Kashmir for information and n/a
3. Executive Engineer FSC Division Narbal for follow up.
4. District Mineral Officer Budgam for necessary action.


District Mineral Officer
Geology & Mining Deptt
Budgam



Government of Jammu & Kashmir
Office of the Deputy Commissioner Budgam.

Email: debudgam@jmmil.com

Tele: 01951-255203

Minutes of the Meeting

A Meeting of District Level Single Window committee constituted was convened under the chairmanship of Deputy Commissioner, Budgam on 2nd of November 2022.

At the onset a review was held about the progress achieved in the project. Additional Deputy Commissioner, nodal person of the Committee gave the presentation about the current status of the project along with the expected time line. Each Committee member also gave specific inputs about their respective departments. After the initial briefing, a threadbare discussion was held on various aspects of the project especially involving interdepartmental coordination.

The issues discussed along with the decisions taken as given under

Issue 1: Delay in approval of STP of Clay qty. 50,000 MT by JD Office. The DMO informed that the matter has been raised with the Mining Department who had given assurance for early favourable action. Currently permission of only 5000 MT is given which get exhausted in few day

Decision: The Company shall submit a **detailed STP** which shall be forwarded to the Joint Director, Geology and Mining Office, Kashmir for Approval for single time clearance. DMO-shall facilitate in preparation and submission of the plan. Meanwhile the Company shall also explore the options of applying for **quarry license**. Meanwhile DMO shall see to it that all pending proposals are cleared within 7 days.

Issue 2 : Non-availability of sufficient mining materials in the Project area.

Decision: The company along with the Geology & Mining Dept. will do **joint survey** and suggest up or identify mining areas sufficient for the project.

Issue 3: Demand of consideration cost for dredging GSB materials from Sukhnag Nala by irrigation dept., Narbal Division.

Decision: The Committee **waived off** the Consideration Cost to Irrigation department, Narbal division subject to the vetting by the concerned department.

Issue 4: STP from DMO Budgam for extractions of Soil / Earth from borrow not received yet.

Decision: All the STPs to be provide by DMO Budgam for Borrow areas at Gowherpora, Ichkoot, Kunzwera and Magam as per the relevant rules and regulations in a time bound manner

Issue 5: Approval of 2,00,000 MT Boulders Sukhnag Nala not received yet from Superintending Engineer, Flood Control, Budgam.

Decision: SE FC & I directed to issue the necessary clearance within one week.

Issue 6: Non-compliance of the company with respect to the generation of e-challan.

District Mineral Officer
Geology & Mining Dept
Budgam

Decision: Company to ply material laden vehicles **only with valid e-challans** and also ensure all the vehicles of the Company are **GPS enabled** and the same is shared with DMO and ADC.

Issue 6: The E-Challan time limit is only **2 hours** but vehicles take a long time to reach their destinations. Also sometimes there is delay in approval of the E-Challan.

Decision: The duration of the E-Challan shall be extended up to **5 hours** by the Office of DMO Budgam. Also The permission should be provided within 5 minutes by the Office of DMO Budgam. ADC shall personally monitor this and submit daily report.

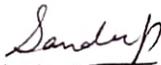
Issue 7: CTO of Crusher not yet received in spite of regular follow up.

Decision: ADC to take up the matter with the concerned and ensure early redressal.

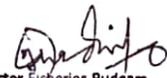
In order to expedite the process it was also decided that any letter/ order from the chairman of the committee shall be treated as a **NOC** by all the concerned

Finally all the Committee members were directed to send daily status reports to the ADC who was further directed to ensure any issue which might emerge are resolved in real time basis.

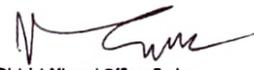
The next date of meeting was fixed on **18-Nov-2022**.

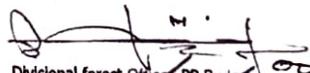

Project Coordinator NKC Project Private Ltd.

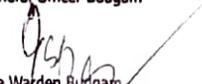

Assistant Director Tourism Budgam

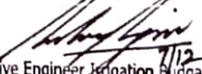

Assistant Director Fisheries Budgam

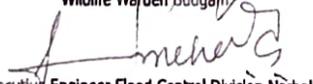

District Soil Conservation Officer Budgam


District Mineral Officer Budgam


Divisional forest Officer, PP Budgam


Wildlife Warden Budgam


Executive Engineer Irrigation Budgam


Executive Engineer Flood Control Division Narbal

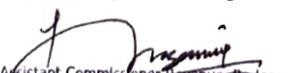

Executive Engineer PDD Budgam

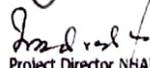

District Pollution Control Board Officer Budgam


Chief Horticulture Officer Budgam


Chief Agricultural Officer Budgam

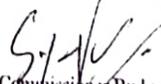

Superintending Engineer Hydraulic Budgam


Assistant Commissioner Revenue, Budgam


Project Director NHAI


Additional Deputy Commissioner Budgam


Additional Deputy Commissioner Budgam


Deputy Commissioner Budgam

*District Mineral Officer
Geology & Mining Deptt
Budgam*

ANNEXURE-III



Government of Jammu & Kashmir
Office of the Deputy Commissioner Budgam

Email: dcbudgam@gmail.com

Tele:01951-255203

✓ District Mineral Officer,
Budgam.

No: DCB/ ps-misc/22/1433-35

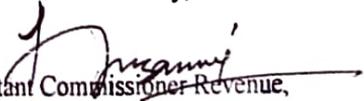
Dated: 12-11-2022

Subject: Construction of four lane Ring Road/ Bypass around Srinagar City from Km 0+000 to Km 42+100 (Phase-I) under NHDP Phase VII in the UT of Jammu and Kashmir under Bharatmala Pariyojana on EPC mode-Reg. Short term Disposal permit for GSB/Nallah Muck to be utilized for construction of Ring Road/ Bypass around Srinagar City.

Sir,

Kindly find enclosed a copy of letter No: SE (Hyd)Bud/2022-23/5971-71 dated: 12-11-2022 received from Superintending Engineer, Hydraulic Circle Budgam addressed to this office also among others copy as well to your office regarding the subject cited above. In this connection I am directed to request you to look into the matter and take necessary action immediately.

Yours faithfully,


Assistant Commissioner Revenue,
Budgam.

Copy to the:

1. Superintending Engineer, Hydraulic Circle Budgam.
2. Executive Engineer, FSC Division Narbal .


District Mineral Officer
Geology & Mining Dept
Budgam.

202

Government of Jammu and Kashmir
Office of the Superintending Engineer, Hydraulic Circle Budgam
Tel./Fax No. 01951-255622, E-mail: sehydrcirclebudgam@gmail.com

The District Dev. Commissioner,
Budgam

No: SE(Hyd)Bud/2022-23/3971-75
Dated. 12-11/2022

Sub:- Construction of four lane Ring Road/ Bypass around Srinagar City from Km 0+000 to Km 42+100 (Phase-I) under NHDP phase VII in the UT of Jammu & Kashmir under Bharatmala Pariyojana on EPC mode-Reg. Short term Disposal permit for GSB/ Nallah Muck to be utilized for construction of Ring Road/ Bypass around Srinagar City..
Ref- This office letter No. SEH/Bud/DB/5622-26 dated 21.10.2022

Sir,

In continuation to the above referred communication and as decided in the meeting of 02-11-2022 (Single Window Clearance), the total quantities approved for extraction from extraction zones of Sukhnag Nallah is 200000 MT.

The remaining terms and conditions shall remain as already communicated.

Yours faithfully,


Superintending Engineer,
Hydraulic Circle Budgam

Copy to the-

1. Chief Engineer, Kmr Jal Shati Deptt. I&FC, Srinagar for information
2. Joint Director Geology and Mining Kashmir for information and necessary action
3. Executive Engineer, FSC Division Narbal for fallow up
4. District Mineral Officer Budgam for necessary action.


District Mineral Officer
Geology & Mining Deptt
Budgam

GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER BUDGAM

The District Mineral Officer,
Budgam

Dated: 12.03.2024

DCB/SQ/2023-24/ 5617-21

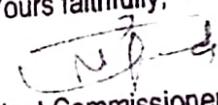
Subject: Development of existing NH-1 from existing Km8.660 to Km33.775 as part of Srinagar Ring Road Phase-II (Design Ch.41=907 to Ch.66=609 of Srinagar Ring Road/on EPC mode under Bharatmala in the UT of J&K.

Sir,

I am directed to enclose herewith report submitted by the Executive Engineer, Flood Spill Channel Division, Narbal Budgam vide letter No.FSCDN/CS/8602-05 dated 11.03.2024 regarding the subject captioned above.

In this context, it is requested to take appropriate necessary action in light of laws/rules governing the subject matter under intimation to this office.

Yours faithfully,


Assistant Commissioner (Rev)

Budgam

Copy to:

1. Deputy Commissioner Budgam for favour of information.
2. Project Director, NHA Srinagar for information.


District Mineral Officer
Geology & Mining Deptt
Budgam

GOVT OF JAMMU & KASHMIR
OFFICE OF THE EXECUTIVE ENGINEER FLOOD SPILL CHANNEL DIVISION NARBAL
Email: floodspillchannelnarbal@gmail.com

The Superintending Engineer,
Hydraulic Circle Budgam.

No: - FSCDN/CS/11/62 - 05
Dated: - 11/03/2024.

Sub: Development of existing NH-1 from existing km8.660 to km33.775 as part of Srinagar Ring Road Phase-II (Design Ch. 41=707 to Ch. 66=697 of Srinagar ring road / on EPC mode under Bharatmala In UT of J&K.

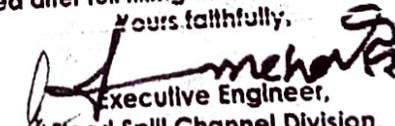
Ref: Assistant Commissioner Revenue Budgam's letter No. DCB/SQ/2023-24/5692-5095 dated: 09/03/2024.

Sir,

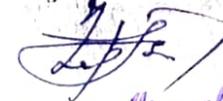
With reference to above subjected matter, in this connection, it is to report that the Assistant Commissioner Revenue Budgam has requested for issuance of 5.00 Lakh MT of Nallah Mukh/RBM for the above referred government work. Accordingly the report was sought from Assistant Executive Engineer concerned wherein he has reported that the material of 5.00 Lakh MT is available at D/S & U/S Kangripora Bridge from Sukhnag Nallah as shown in the enclosed site plan with coordinates. The permission may be granted subject to the following conditions:-

1. The work shall in no case shall disturb/damage the monolithic structure of the protection bunds and in no way disturb the water way of the Nallah.
2. The excavated material shall be strictly utilized under prescribed rules and strictly for the said work only.
3. The requisite royalty and other applicable charges and cost under rules for the above mentioned quantity may be received from the contractor and a copy of GR may be made available to this office before commencement of the work.
4. The executing agency shall be themselves responsible for keeping record of disposal sites/sites, and shall strictly monitor the disposal mechanism up to the desired dumping sites.
5. Final permission may be granted after full filling all codal formalities.

Yours faithfully,


Executive Engineer,
Flood Spill Channel Division,
Narbal.

- Copy to the:
1. Chief Engineer, Kashmir Irrigation & FC Department Srinagar for Information.
 2. Assistant Commissioner Revenue Budgam for Information. This is with reference to his letter No. referred above.
 3. Assistant Executive Engineer, Flood Spill Channel Sub-Division Narbal for Information. This is with reference to his letter No. FSC/SDN/723, dated: 11/03/2024.
 4. File.


District Mineral Officer
Geology & Mining Deptt
Budgam

ANNEXURE-V

206

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MINERAL OFFICER, BUDGAM
GEOLOGY & MINING DEPARTMENT
SIDCO COMPLEX OMPORA BUDGAM

Ph: 7006780487

email: dmobudgam12@gmail.com

ORDER

Whereas, a disposal permit has been issued in favour of M/s NKC Projects Private Ltd. Vide this office Order No. DMO/Bud/DGM/F-106-II/2849-2856 dated 24.10.2024 against the online Application vide tracking id No. 1051853182 for lifting of 5000 MT of Nallah Muck from Sukhnag Nallah Downstream Sall Bridge to Up-stream Beerwah Bridge with a validity of 20 days w.e.f 24.10.2024 to 12.11.2024.

Whereas, another disposal permit has been issued vide this office order No. DMO/Bud/DGM/F-87-II/2667-2674 dated 22.10.2024 in favour of Tariq Ahmad Mir S/o Jalal-ud-din Mir R/o Uri Chersoo Pulwama against the online Application vide Tracking Id No. 1835836199 on the requisition of Executive Engineer, R&B Division Budgam vide letter No. EE/BRU/1475-76 dated 03.06.2024 for the work "Up-gradation of Aripanthan inner links (length 08 Kms) sanctioned under NABARD" for lifting of 3458 MT of GSB/Nallah Muck from Sukhnag Nallah at Ohangam, approximately 2000 Metres Downstream Ohangam Bridge with a validity of 14 days w.e.f. 23.10.2024 to 05.11.2024.

Whereas, Assistant Director Fisheries, Budgam vide his office communication No. ADF/Bud/2024-25/1063-68 dated: 18.10.2024 followed by ADF/Bud/2024-25/1088-93 dated: 28.10.2024 has intimated that Sukhnag Stream being a designated Trout Stream that harbours varied species of fish fauna has recommended that No Short Term/Disposal Permits may be issued for extraction of River Bed Material from any fisheries resources without seeking necessary clearance /NOC from the Fisheries Department.

In view of the above, the presently operational Disposal Permits issued vide No. DMO/Bud/DGM/F-106-II/2849-2856 dated 24.10.2024 in favour of M/s NKC Projects Private Ltd. and vide No. DMO/Bud/DGM/F-87-II/2667-2674 dated 22.10.2024 in favour of Executive Engineer, R&B Division Budgam through Tariq Ahmad Mir S/o Jalal-ud-din Mir R/o Chersoo, Pulwama are kept in abeyance with immediate effect till the issuance of NOC from the Fisheries Department, Budgam.

- sd -
District Mineral Officer,
Geology & Mining Deptt.,
Budgam

No:- DMO/Bud/DGM/F-21/2913-21

Dated: 29.10.2024

Copy to the:

1. Deputy Commissioner, Budgam for favour of information please.
2. Joint Director (K), Geology & Mining Department, Srinagar for favour of information please.

3. Assistant Director Fisheries, Budgam for information. This has reference to his office Communication Nos. ADF/Bud/2024-25/1063-68 dated: 18.10.2024 followed by ADF/Bud/2024-25/1088-93 dated: 28.10.2024.
4. Executive Engineer, R&B Division Budgam for information.
5. Executive Engineer, FSC, Division Narbal for information.
6. Area Incharge, Beerwah for information and compliance.
7. M/s NKC NKC Projects Private Ltd. for Immediate compliance.
8. Tariq Ahmad Mir for Immediate compliance.
9. Office file.

MO *W* *B*
29.10.2024
District Mineral Officer,
Geology & Mining Deptt.,
Budgam

MO
District Mineral Officer
Geology & Mining Deptt
Budgam

Subject:-O.A No. 1211/2024 titled Raja Muzaffar Bhat V/s Union Territory of J&K & Others (Constitution of Committee for assessment of damage caused due to Mining/Short Term Permits).

ORDER

Whereas, Principal Bench of Hon'ble National Green Tribunal vide order dated ~~24-07~~ 2025 in the subject case directed for assessment of damage caused in the area involved in the instant case, on the basis of short term permits;

Whereas, it has been observed that in connection with the issuance of short-term permits for extraction/mining operations, the report submitted by the District Mineral Officer (DMO) mentioned that no Short Term Permits were issued but only Disposal Permits were issued and the DMO Budgam has not indicated the extent of damage, if any, caused due to the said activity;

Whereas, it is necessary to ascertain the actual nature and quantum of damage caused, due to such activity;

Now, therefore, for the proper assessment of damage, a Committee is hereby constituted under the chairmanship of **Sub Divisional Magistrate, Beerwah** with the following members:

1. Executive Engineer, Flood Spill Channel Division Narbal – Member
2. Divisional Forest Officer (DFO), Budgam – Member
3. Block Development Officer, Beerwah and Sukhnag-Member
4. District Mineral Officer, Budgam (DMO) – Member
5. Assistant Director, Fisheries, Budgam – Member

Terms of Reference:

1. The Committee shall visit the site(s) and conduct a joint inspection to ascertain the extent of damage, if any, caused due to mining/short term permit operations/illegal mining(if any).
2. The Committee shall prepare a comprehensive report regarding the nature, extent, and impact of such damage along with specific recommendations.
3. The report shall be submitted to this office within 05 days positive

By Order

B/ARA/CC/2025/1572-78

Addl. Deputy Commissioner,

Budgam 27/08/2025

Copy to the:-

1. Sub-Divisional Magistrate Beerwah for information and necessary action. A copy of the said order is enclosed.
2. Executive Engineer, Irrigation & Flood Control Division Narbal – Member
3. Divisional Forest Officer (DFO), Budgam – Member
4. Block Development Officer, Beerwah and Sukhnag-Member
5. District Mineral Officer, Budgam (DMO) – Member
6. Assistant Director, Fisheries, Budgam – Member
7. P.A to the Deputy Commissioner, Budgam for information to the Deputy Commissioner.

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

O.A No. 1211/2024

Raja Muzaffar Bhat

..... Applicant

Versus

Union Territory of Jammu & Kashmir & others

..... Respondents

In the matter of:-

Affidavit in support of Action Taken Report.

I, Nadeem Ahmad Bhat, Age 42 years, presently posted as District Mineral Officer, Budgam do hereby solemnly declare and affirm on oath that I have read the contents of Para 01 to 12, which are true and correct to the best of my knowledge and belief and also are true and correct on the basis of information available on the records.

Verification:-

Verified on this 16th day of September, 2025, that the averments made hereinabove are true and correct to the best of my knowledge and nothing has been concealed therein.


Deponent

*District Mineral Officer
Geology & Mining Deptt
Budgam*


Deponent

*District Mineral Officer
Geology & Mining Deptt
Budgam*